

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 68 OF 2016 & IA NO. 175 OF 2016
APPEAL NO. 69 OF 2016 & IA NO. 176 OF 2016**

Dated: 13th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Sanjana Dua

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Vishrov Mukerjee
Mr. Janmali M.

ORDER

Learned counsel for the appellant seeks two weeks more time to file rejoinder. As a last chance time is granted and learned counsel for the appellant may take steps to file the same on or before 28.12.2017 after serving copy on the other side.

List these matters on **08.01.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**